

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.18490/2015

(Arising out of impugned final judgment and order dated 26/03/2015 in WP No. 8546/2014 passed by the High Court of M.P. at Indore)

T.R. TREHAN CONSTRUCTION PVT. LTD.

Petitioner(s)

VERSUS

MADHYA PRADESH AUDYOGIK KENDRA VIKAS  
NIGAM (INDORE) LIMITED AND ORS.

Respondent(s)

(office report on default)

Date : 30/01/2017 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
[IN CHAMBERS]

For Petitioner(s) Mr. Manish Yadav, Adv.  
Mr. Kush Chaturvedi, Adv.

For Respondent(s) Mr. Varun Amar Mishra, Adv.  
Mr. Shantanu Krishna, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

On the oral request made by the learned counsel for the petitioner who has filed application for directions, the application is dismissed as not pressed.

(RASHMI DHYANI)  
SR.P.A.

(SUMAN JAIN)  
COURT MASTER